CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
<u>MUMBAI</u>

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 88955 of 2018

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APPL-092-093-18-19 dated 19.06.2018 passed by the Commissioner (Appeals), CGST & Customs, Nashik)

M/s Shri Dnyaneshwar SSK Ltd ....Appellant
Dnyaneshwaenagar Post Bhende Sk-414605
Newasa Ahemdnagar
Maharashtra-414605

VERSUS

C.C.E. & S.T., Aurangabad ....Respondent
N-5...Town Centre, CIDCO,
Aurangabad,
Maharashtra-431030

<u>APPERANCE:</u>

None for the Appellant
Mr. S.K. Hattangadi, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85293 / 2020

Date of Hearing: 20.02.2020
Date of Decision: 20.02.2020

PER: AJAY SHARMA

None for the Appellant. With the assistance of Learned Authorise Representative I have gone through the case records. A letter dated 15.02.2020 by the Learned Counsel for the Appellant has been produced in which it has been stated that the Appellant have already opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had filed necessary declaration thereunder as prescribed. The said letter further states that the competent authority has issued Form SVLDRS-4 to the Appellant in respect of this Appeal and hence the instant Appeal is deemed to have been withdrawn in terms of Section 127 (6) of the Finance Act, 2019.

2. In view of the facts mentioned in the said letter, the Appeal filed by the Appellant before this Tribunal ceases to exist and the same is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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